

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:107
ANSWERED ON:09.12.2003
POWERS VESTED IN CVC
GANGASANDRA SIDDAPPA BASAVARAJ

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether after the passing of the Central Vigilance Commission Bill, the enhanced powers of CVC to supervise the functioning of CBI have produced better results;
- (b) if so, the details thereof;
- (c) whether the CVC has the powers to probe offences committed by Union Government Officers, corporations, societies and local authorities;
- (d) if so, the details thereof; and
- (e) the extent to which it would help in checking the corruption in all these organisations?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO THE LOK SABHA STARRED QUESTION NO.107 BY SHRI G.S. BASAVARAJ FOR ANSWERED ON 9.12.2003.

(a) & (b): The Central Vigilance Commission Act, 2003 (No.45 of 2003) received the assent of the President on 11.9.2003 and has been notified in the Gazette of India Extraordinary on 12.9.2003. It is yet early to assess the results achieved in this regard.

(c) & (d): According to Section 8(1)(d) of the Central Vigilance Commission Act, 2003, the Commission is empowered to inquire or cause an inquiry or investigation to be made into any complaint against any official belonging to such category of officials specified in sub-section(2) (i.e. Members of All India Services serving in connection with the affairs of the Union and Group 'A' officials of the Central Government and such level of officers of the corporations established by or under any Central Act, Government companies, societies and other local authorities, owned or controlled by the Central Government, as that Government may, by notification in the official Gazette, specify in this behalf) wherein it is alleged that he has committed an offence under the Prevention of Corruption Act, 1988 and an offence with which a public servant specified in sub-section (2) may, under the Code of Criminal Procedure, 1973, be charged at the same trial.

(e): The Central Vigilance Commission Act, 2003 is aimed at curbing corruption in such organizations.